

National Floor Level Minimum Wages

1186. DR. CHANDAN MITRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has decided to prescribe National Floor Level Minimum Wages (NFLMW) for all kinds of employments;

(b) if so, the details thereof; and

(c) the steps taken by Government for regular annual revision of NFLMW on the basis of price index ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) On the basis of the recommendations of National Commission on Rural Labour (NCRL), to maintain a uniform wage structure and to reduce the disparity in minimum wages across the country, the concept of National Floor Level Minimum Wage (NFLMW) was introduced in 1996. State Governments/Union Territory Administrations are also advised to ensure NFLMW in their respective State/Union Territory.

(c) National Floor Level Minimum Wages (NFLMW) is revised from time-to-time by the Central Government taking into account the increase in the Consumer Price Index Number for Industrial Workers and is presently fixed at ₹137/- per day with effect from 01.07.2013.

Regulatory framework for domestic workers

1187. SHRI TIRUCHI SIVA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is an absence of a strong regulatory framework for the domestic workers in the country;

(b) whether domestic labourers are extremely vulnerable to abusive practices like long hours, restricted freedom, meager pay, even physical harassment and sexual abuse;

(c) whether Government proposes to bring in a comprehensive, uniformly applicable legislation that guarantees fair terms of employment and decent working conditions to domestic workers so that they begin to be treated as employed workers entitled to rights and dignity; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Government is aware